

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:3254  
ANSWERED ON:10.08.2015  
Lime Stone Mining  
Kaswan Shri Rahul

**Will the Minister of MINES be pleased to state:**

- (a) the number of applications filed for obtaining lease licences for mining of lime stone and sand stone in the country particularly in Rajasthan during each of the last three years and the current year;
- (b) whether the Government proposes to adopt the "First Come, First Serve" policy in issuing mineral licence to the applicants who had applied for the said mining licences before the year 2014; and
- (c) if so, the details thereof?

**Answer**

- (a) Applications for obtaining mining leases as per the provisions of Mines and Mineral (Development and Regulation) Act, 1957 (MMDR) and the rules framed thereunder are submitted to the respective State Governments. The data in respect of applications filed is not centrally maintained.
- (b)&(c) After the commencement of MMDR Amendment Act 2015 w.e.f. 12.1.2015 Limestone has been classified as Schedule IV mineral and concessions under this category of minerals can be granted through auction only. The sand stone is a minor mineral. Being a minor mineral, cases related to sand stone are to be dealt by the State Government as per the rules framed by them under Section 15(1) of the MMDR Act, 1957.

\*\*\*\*\*